

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

IA No.1890 of 2019

in

Company Appeal (AT) (Ins) No.525 of 2019

IN THE MATTER OF:

V Hotels Ltd. ...Appellant

Versus

Asset Reconstruction Company (India) Ltd. ...Respondent

Present:

**For Appellant: Ms. Anju Jain, Shri Hitesh Sachar and Ms. Namita Jose,
Advocates
Shri S.C. Das, Advocate**

**For Respondent: Shri Krishnendu Datta, Sr. Advocate with
Shri Sidhartha Ranade and Ms. Shivani Rawat,
Advocates (Respondent No.1)**

**Shri Sanjeev Kumar and Shri Anshul Sehgal,
Advocates for RP**

With

Company Appeal (AT) (Ins) No.627 of 2019

IN THE MATTER OF:

Tulip Star Hotels Ltd. & Anr. ...Appellants

Versus

Asset Reconstruction Company (India) Ltd. & Anr. ...Respondents

Present:

**For Appellants: Shri Abhishek Manu Singhvi, Sr. Advocate with
Ms. Anju Jain, Shri Hitesh Sachar and Ms. Namita Jose,
Advocates**

For Respondents: Shri Krishnendu Datta, Sr. Advocate with Shri

**Sidhartha Ranade and Ms. Shivani Rawat, Advocates
(Respondent No.1)**

Shri T.R. Sundaram, Advocate (Respondents 1 and 2)

J. Manjuanand, Advocate (RP – R3)

**Shri Sanjeev Kumar and Shri Anshul Sehgal,
Advocates for RP**

ORDER

22.07.2019 The Counsel appearing on behalf of the Respondent - Asset Reconstruction Company (India) Ltd. states that he intends to settle the matter with the Appellant(s) in view of the stand taken by the Appellants.

It will be open to the Appellants to approach the Asset Reconstruction Company (India) Ltd. and offer their terms of settlement within two days, i.e. by 25th July, 2019.

Considering this, post these appeals for admission (after Notice) on 1st August, 2019 at 12 noon.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/sk